CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 05.12.2013

CP No. 49/2013 (OA No. 95/2013)

None present for the petitioner.

Mr. Anupam Agarwal, counsel for respondents.

Learned counsel for the respondents submits that the order of the Tribunal dated 12.02.2013 passed in OA No. 95/2013 has been fully complied with by the respondents. In support of his averments, he referred to the letter dated 08.07.2013 (Annexure-CPR/2). From the perusal of the record, it is seen that the appeal of the applicant has been considered and decided by a speaking order dated 04.07.2013.

In view of the above, we are of the opinion that substantial compliance of the order of the Tribunal dated 12.02.2013 passed in OA No. 95/2013 has been made by the respondents. Hence, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

(ARVIND ROTTEE)

JUDICIAL MEMBER

(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Anil Kuma

<u>Kumawat</u>